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IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 154/90
T.A. No.

DATE OF DECISION 12/10/1993

Shri Rohitkumar Petitioner

Mr. B. S. Patel Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1/No.

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Shri Rohitkumar,
 L/5/57, Vijay Nagar,
 (HUDCO), Harni Road,
 Opp. Community Hall,
 Vadodara-390 006.

: Applicant

(Advocate: Mr.B.S.Patel)

Versus

1. Union of India

Through:
 Director General,
 Archaeological Survey of India,
 Janpath Road, New Delhi-110 011.

2. Archaeological Survey of India,
 Chemistry Deptt.

Through:
 Director (Science)
 29, New Cantt. Road,
 Dehra Dun (UP) 248 001.

3. Assistant Superintendent
 Archl.Chemist, A.S.I., Vadodara Zone,
 (Shiv Sadan Parkarwada, Dandia Bazar,
 Vadodara-390 001.4. Suptdg.Archaeologist,
 Archaeological Survey of India,
 Vadodara Circle, At Madhav Bagh,
 Behind Sapha Talkies,
 Makarpura Road,
 Vadodara-390 009.

: Respondents

(Advocate: Mr.Akil Kureshi)

ORAL JUDGMENT

IN
O.A.154/90

Date: 12/10/1993

Per: Hon'ble Mr.N.B.Patel : Vice Chairman

The applicant and his advocate are not present though called out during both the sittings. In the past also they have not remained present on several occasions.

Mr.Chaturvedi, Assistant Superintendent, Archaeological Chemist, Vadodara, is present on the side of the respondents and states that the applicant is regularised on a group 'D' post.

2. Dismissed for default. No order as to costs.

VRK

(V.Radhakrishnan)
Member (A)

NB

(N.B.Patel)
Vice Chairman

a.a.b.